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IN THE HIGH COURT OF DELHI AT NEW DELHI

+ CS(COMM) 435/2024 EBC PUBLISHING P LTD. & ANR.Plaintiff

Through: Mr. Raghavendra Mohan Bajaj,

Mr. Samar Singh Kachwaha, Mrs. Garima Bajaj, Mr. Kanav Agarwal, Mr. Kumar Karan,

Mr. Shagun Agarwal,

Ms. Vatsala Kaul, Advocates

versus

BOOK HOUSE & ORS.

....Defendant

Through: Mr. Himanshu Singh (VC),

Advocate for D-2.

Mr. Prithvi Gulati, Advocate for

D-6.

CORAM:

JOINT REGISTRAR (JUDICIAL) Dr. AJAY GULATI <u>O R D E R</u>

22.05.2025

I.A. No. 13071/2025 on behalf of the plaintiffs seeking condonation of delay of 6 days in filing of the reply to the application under order I rule 10 CPC by defendant no. 6.

- I.A. No. 13072/2025 on behalf of the plaintiffs seeking condonation of delay of 17 days in re-filing of the reply to the application under order I rule 10 CPC by defendant no. 6.
- 1. Issue notices. Notices accepted by ld. Counsel for defendant no. 6 who submits that if the delays are to be condoned, same should be subject to a reasonable cost.
- 2. For the reasons stated in the applications, same are allowed subject to a **cumulative** cost of Rs. 1500/-, to be deposited with Bharat Ke Veer Fund, (online portal), within three weeks. Delays stand condoned. Reply to application under Order I Rule 10 CPC is taken on record. IAs stand disposed off.





I.A No. 30335/2024 for interim injunction.

3. Right to file reply on behalf of the defendants has already been closed. Be placed before the Hon'ble Court.

I.A. No. 1992/2025 on behalf of Acevector Limited defendant no. 6 seeking deletion of defendant no. 6 from the array.

4. Reply on behalf of the plaintiff has been taken on record today. Rejoinder be filed as per the timeline already indicated when the notice was issued, as worked from today. Put up again for completion of pleadings.

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- **5.** Right of defendant no. 2 to file a written statement has already been closed.
- 6. Defendant nos. 1 & 4 were served with summons on 03.12.2024 and defendant no. 3 has been served on 14.12.2024. No written statement has been filed on their behalf. Since the maximum permissible period to do so has expired for all these defendants, right to file a written statement stands closed for defendant nos. 1, 3 and 4.
- 7. Defendant no. 5 is a John Doe. Defendant no. 6 does not wish to file the written statement as recorded in order dated 18.12.2024.
- **8.** Put up for completion of pleadings on 23.07.2025.

Dr. AJAY GULATI (DHJS), JOINT REGISTRAR (JUDICIAL)

MAY 22, 2025/sk

Click here to check corrigendum, if any